

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 850 of 2020

In the matter of:

**Ravindra Beleyur
Liquidator, Deepak Cables (India) Ltd.**

....Appellant

Vs.

Karuturi Venkateshwara Rao

....Respondent

Present:

**Appellant: Mr. K.V. Balakrishnan and Mr. T. Ravichandran,
Advocates and Mr. Ravindra Beleyur, Liquidator**

**Respondent: Mr. Aditya Gupta and Mr. Karuturi Venkateshwara
Rao, Advocates.**

ORDER

08.10.2020: The issue raised in this appeal is that the Adjudicating Authority (National Company Law Tribunal), Bengaluru Bench, has passed the impugned order dismissing I.A Nos. 288 and 289 of 2020 in CP (IB) No. 154/BB/2017 filed by the Appellant- Liquidator overlooking the provisions of Sections 19 and 33 of the Insolvency and Bankruptcy Code, 2016.

Issue notice upon Respondent. Notice on behalf of Respondent is waived and accepted by Sh. Aditya Gupta. No further notice need be issued to him. Reply affidavit may be filed by the Respondent within 2 weeks. Rejoinder, if any, be filed within 2 weeks thereof.

Contd/-.....

List the appeal on 23rd November, 2020.

Written submissions not exceeding three pages may also be filed along with the pleadings supported by the relevant case law.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Shreesha Merla]
Member (Technical)**

AR/g